

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :  
AT HYDERABAD

OA. No.1410 of 1999

Between:

Dated:22.3.1999

N.Mariah

.. Applicant

And

1. The Superintendent of Post Offices, Suryapet Division, Suryapet, Dist.Nalgonda.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. G.Lakshminarasaiah, OC.TBOP Postman, Tirumalagiri S.O., Suryapet Division, Nalgonda. .. Respondents.

Counsel for the Applicant : Mr. S.Ramakrishna Rao

Counsel for the Respondents : Mr.B.N.Sharma

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER (A)

THE HON'BLE MR. B.S.JAI PARAMESWAR : MEMBER (J)

\* \* \*

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr.S.Ramakrishna Rao for the applicant and Mr.Jacob for Mr.B.Narasimha Sharma for the Respondents.

When the OA was taken up for hearing, the learned counsel for the Respondents submitted that, two Annexures are not enclosed to the Reply and hence, her requests time.

The above submission appears to be a astonishing one for us for asking adjournment. It is for the respondents to ensure that the reply is filed with all documents.

This reply was filed on 22.4.1998. If it is deficient of documents, the respondents could have included the documents. Subsequently without delay insted of doing that, when it is posted for hearing the respondents request for adjournment.

Such a reason for adjournment cannot be granted. However, as a matter of concession, list this O.A. on 7.4.1999. On that date, R-1 should be present personally to answer our questions.

*Bhushan*  
Section Officer

Copy to:-

1. The Superintendent of Post Offices, Suryapet Division, Suryapet.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. G.Lakshminarasaiah, OC.TBOP Postman, Tirumalagiri S.O., Suryapet Division, Nalgonda.
4. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT., Hyd.
5. One copy to Mr. B.N.Sharma, Mr.CGSC., CAT., Hyd.
6. One duplicate copy.

SRR

Copy to:

1. HDHNJ
2. HHRP M(A)
3. HOSJP M(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

DATED: 22/3/99

ORDER/JUDGEMENT

MA./RA./CP. No.

IN

D.A. NO. 1410/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

Cost on  
ALLOWED

DISPOSED OF WITH DIRECTIONS 7/4/99

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

6 copies

केन्द्रीय प्रशासनिक अधिकार अधिकार  
Central Administrative Tribunal  
शेरवा / DESPATCH

- 1 APR 1999

हैदराबाद आवार्पीड  
HYDERABAD BENCH

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

OA.No.1410 OF 1997.

DATE OF ORDER:12-4-1999.

BETWEEN:

N.Mariah.

.....Applicant

and

1. The Superintendent of Post Offices,  
Suryapet Division, Suryapet,  
Nalgonda District.

2. The Director of Postal Services,  
Hyderabad Region, Hyderabad.

3. G.Lakshmi Narasiah, TBOP Postman,  
Tirumalagiri S.O., Suryapet Division,  
Nalgonda District.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (J))

Heard Mr.S.Ramakrishna Rao, learned Counsel for the Applicant and Mr.B.Narasimha Sharma, learned Standing Counsel for the Respondents. Mr.G.Mallaiah, Superintendent of Post Office, viz., R-1 in this OA was present. Notice sent to R-3 was not returned <sup>Served</sup> ~~back~~.

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2. The applicant in this OA was initially appointed as ED/BPM, Sivannaguda Branch Office on 1-2-1967 and was appointed as Group 'D' on 4-3-1977. He was promoted as Postman with effect from 4-10-1981.

3. The normal channel for posting a Postman to an Mail Overseer/Cash Overseer/Sorting Postman/Head Postman exists in rules and the criteria for that posting is that the Postman should have been put in 10 years of satisfactory service combined with the seniority position in the seniority list.

4. The applicant was directed to undergo training for 14 days with effect from 17-10-1992 as per Memo No.B1/M0/92, dated:29-10-1992(Annexure.III to the OA) for posting as Mail Overseer which fell vacant in the Unit against which he was eligible for posting. It is stated that Respondent no.1 has selected the applicant as Mail Overseer on adhoc basis and because of that he was sent for training.

5. The applicant assumed the charge of Mail Overseer on adhoc basis with effect from 17-10-1992. On 25-3-1997, a memo was issued by the Respondent No.1 reverting him from the post of Mail Overseer on the ground that the applicant is a non-TBOP Postman and one Sri G.Lakshmi-Narasiah, who is a TBOP Postman and who is reported to be senior to the applicant herein as Postman, was appointed as Mail Overseer, Suryapet Division, by impugned Order No.B1/M0s/97-98, dated:10-10-1997(Annexure.A-I to the OA) in the place of the applicant.

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6. This OA is filed to set aside the impugned Order No.B1/M0s./97-98, dated:10-10-1997 of Respondent no.1, whereby the applicant was reverted from the post of Mail Overseer to work as Postman, Suryapet Head Office by holding the same as arbitrary, illegal and unwarranted, and for a consequential direction to the respondents to continue the applicant as Mail Overseer on regular basis taking into consideration the continuous <sup>ce</sup> served rendered by the applicant with all consequential benefits.

7. The main contention of the applicant in this OA are as follows:-

- i) The applicant is working as Mail Overseer right from the year 1992 onwards even though it was termed as adhoc. As the seniors even under the T80P Scheme were not willing to work as Mail Overseer, the applicant was posted as Mail Overseer as he was willing to work. Mail Overseer post being a strenuous job none of the <sup>were in</sup> Postman even T80P Postman ~~are~~ was willing to work. Hence, the applicant was posted as Mail Overseer and ~~is~~ was discharging his duties efficiently for the last 5 years.
- ii) Having continued in the post of Mail Overseer for over 5 years, it cannot be termed as adhoc and posting a T80P man vice him reverting the applicant herein is irregular and uncalled for.

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8. The respondents submit that the applicant was only a non-TBOP Postman and he has no right to be continued as Mail Overseer if TBOP Postman are available for posting as Mail Overseer. The posting of the applicant is only on adhoc as on the date of his posting way back in the year 1992. There were TBOP Postmen available only when Sri Lakshmi Narasaiah, Respondent no.3 accepted the posting. He was posted as regular Mail Overseer and the applicant was reverted. However, the applicant was promoted as Mail Overseer with effect from 8-10-1998 as the TBOP promotion was extended to him with effect from 28-10-1997, as he had completed the required number of years of service as on that date. On 10-10-1997, when he was reverted, the applicant was not a TBOP Postman.

9. In view of the above submission, we asked the respondents to quote the necessary rules in regard to the posting of a Postman to the post of Mail Overseer. The respondents produced the letter of the Directorate bearing No.44/75/86-SPB-I, dated:27-1-1987, circulated by the PMG by the Memo No.ST/28/84.I/Rigs.,dated:3-2-1987. In this letter, it has been clearly stated that "With the introduction of TBOP Scheme, the position stands changed. Now the posts of Sorting Postman/Mail Overseer/Cash Overseers are to be filled up by the officials of 16 years of service promoted under Time Bound One Promotion Scheme. There is no question of an Official who is promoted to Selection Grade being unwilling to be posted against these posts. Since once he is promoted, posting

to such post is to be treated as transfer for which there is no refusal. Hence, the question of filling up of any posts of Sorting Postman/Head Postman/Mail Overseer/Cash-Overseers by an Official of just 3/5 years on adhoc basis will not arise."

That letter was further followed by another letter of the Directorate bearing No.44/75/86-SPB-I, dated:13-7-1987, circulated by the PMG, Andhra Circle by his Memo No.St/28/84-I/Rls, dated:31-7-1987. The relevant portion of that Circular reads as below:-

"It has been decided that in a Postal Unit Selection Grade Postman promoted under Time Bound One Promotion Scheme is not available to fill-up vacant post of Sorting Postmen/Head Postmen/Mail-Overseer etc., Postman Cadre official with minimum of 3 years of regular service in the grade be promoted purely on adhoc and temporary basis as Sorting Postmen/Head Postmen/Mail Overseer till such time a Selection Grade Postman promoted under Time Bound one Promotion Scheme becomes available in order to fill up such vacancy on regular basis."

10. Once again the letter reads that the Postmen with three years of regular service can be given only adhoc promotion till a TBOP Selection Grade Postman is available. The learned Counsel for the Respondents also brought to our notice the letter No.44-39/86-SPB-I, dated:16-2-1987, circulated by the PMG, Andhra Circle by letter No.St/28/84-I/Rls, dated:31-7-1987, whereby the Directorate has given instructions that if Senior TBOP Postmen are not willing to take up the post, the Juniors who are in the TBOP Postman Cadre <sup>instruction</sup> can be posted. Nowhere any ~~promotion~~ was given for

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filling up the post of Mail Overseer by a non-TBOP Postman.

11. When the applicant was promoted as a Mail Overseer in the year 1992, there were TBOP Postmen available. It is not understood, why the respondents failed to post a TBOP Postman in accordance with the various Circulars indicated above. For unknown reasons the applicant was promoted as Mail Overseer on adhoc basis without following any rule. This in our opinion is incorrect. But whether it will give any right to the applicant to be continued as Mail Overseer when he is not in the TBOP Cadre is a point for consideration in this OA.

12. No doubt the applicant had continued on adhoc basis as Mail Overseer, even though TBOP Postmen were available. Due to the indifference shown by the Respondents in replacing the applicant even if he is promoted in the year 1992, within a short period thereafter, say, *he was not replaced*, less than Six months. They failed to do so. The applicant was continued as a Mail Overseer on adhoc basis for about 5 years and was reverted on 10-10-1997, when only 18 days were left for his becoming a TBOP Postman. If the applicant had continued as a Mail Overseer on adhoc basis, he would have become eligible for being posted as a Mail Overseer with effect from 28-10-1997, when he had completed the required number of years of service to come to the cadre of TBOP Postman in the Selection Grade. Hence, in our opinion reverting *when were* him at this fag end i.e., *when were* only 18 days left for him

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to become TBOP Postman is not warranted. Sri G.Lakshmi-Narasiah could have been posted in some other post when he was available and posting him in some other post is not going to erode the service benefits of the Respondent no.3 as he was promoted already as a TBOP Postman drawing the scale of pay. Hence, we feel that some relief in this OA has to be given to the applicant herein due to non-following of instructions by the respondent-authorities as narrated above.

13. The applicant was reverted on 10-10-1997 when 18 days earlier to his becoming TBOP Postman. That reversion in our opinion is not warranted as stated earlier. The applicant could have been continued as a adhoc Mail Overseer till 28-10-1997 and his services were regularised on that date when he became a TBOP Postman. Hence, it has to be held that the applicant even though he was reverted on 10-10-1997, he should be given the post of TBOP Postman with effect from 28-10-1997 treating him as a adhoc basis Mail Overseer from 10-10-1997 from the date of his reversion till he completes the required number of years of service for posting as TBOP Mail Overseer with effect from 28-10-1997.

14. Then the next question arises as to how to treat the period from 29-10-1997 to 8-10-1998 when he was posted as a Mail Overseer. The intervening period from 29-10-1997 till the applicant was promoted on a regular basis as TBOP Postman from 8-10-1998 should be deemed as continued him as Mail Overseer

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treating him as a regular cadre of Mail Overseer right from 29-10-1997. His consequential benefits should be granted to him in accordance with the above deemed posting.

15. In the result the following direction is given:-

"The applicant should be deemed to have been  
continued as a adhoc Mail Overseer from  
10-10-1997 to 28-10-1997, and he should  
be treated as a regular Mail Overseer  
from 28-10-1997 onwards. The service  
and monetary benefits arising in view  
of the above direction, if any, should  
be granted to the applicant in accordance  
with the Law."

16. The OA is ordered accordingly. No costs.

B.S.JAI PARAMESHWAR  
( B.S.JAI PARAMESHWAR )  
12/4/99  
MEMBER (JUDL)

R.RANGARAJAN  
( R.RANGARAJAN )  
MEMBER (ADMN)

DATED: this the 12th day of April, 1999

-----  
Dictated to steno in the Open Court

\*\*\*  
DSN

*Arul  
Agarwal*

Copy to:

1. H.D.H.N.O
2. H.H.R.P. M(A)
3. H.B.S.O.P. M(J)
4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (A)

THE HON'BLE MR. B.G. JAI PARAMESWAR  
MEMBER (J)

DATED: 12-4-99

ORDER/JUDGEMENT

MA./RA./CP. NO.:

IN

O.A. NO. 1410/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

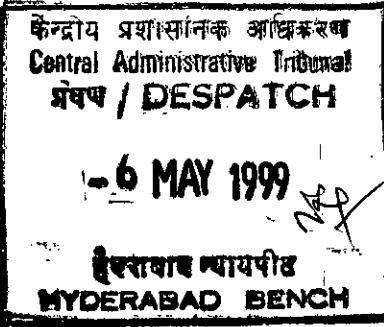
DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

(6 copies)



FORM III (SEE RULE 8(3))  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT: HYDERABAD

M.A. NO: 996 OF 1997  
IN  
D.A. No. 1410 of 1997

BETWEEN:

N. Maraiyah S/o Ramulu,  
aged about 53 years, working as Mail Overseer,  
East Sub-Division, SURYAPET,  
District Nalgonda.

APPLICANT/APPLICANT

A N D

1. The Superintendent of Post Offices,  
Suryapet Division, SURYAPET, Dist. Nalgonda.
2. The Director of Postal Services,  
Hyderabad Region, HYDERABAD. RESPONDENTS/RESPONDENTS
3. G. Lakshminarasaiah S/o not known,  
aged not known, Occ. TBOP Postman,  
Tirumalagiri S.O. Suryapet Division,  
District Nalgonda. PROPOSED RESPONDENT

MISCELLANEOUS APPLICATION FILED UNDER RULE 8(3) OF C.A.T.  
(PROC.) RULES, 1987

For the reasons stated in the accompanying affidavit,  
the Hon'ble Tribunal may be pleased to permit the applicant  
herein to implead the proposed Respondent as necessary party  
Respondent as Private Respondent (R-3), as proposed Respondent  
is promoted and transferred in place of the applicant herein to  
the detriment of the interests of the applicant, in the  
interest of justice, and be pleased to pass such other and  
further order or orders as the Hon'ble Tribunal may deem fit and  
proper in the circumstances of the case.

Hyderabad.  
Dt. 27.10.1997

COUNSEL FOR THE APPLICANT



FORM III (SEE RULE 8(3))  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT: HYDERABAD

M.A. NO: 996 OF 1997  
IN  
O.A. No. 1411 of 1997

BETWEEN:

N. Maraiyah S/o Ramulu,  
aged about 53 years, working as Mail Overseer,  
East Sub-Division, SURYAPET,  
District Nalgonda.

APPLICANT/APPLICANT

AND

1. The Superintendent of Post Offices,  
Suryapet Division, SURYAPET, Dist. Nalgonda.
2. The Director of Postal Services,  
Hyderabad Region, HYDERABAD.
3. G. Lakshminarasaih S/o not known,  
aged not known, Occ. TBOP Postman,  
Tirumalagiri S.O. Suryapet Division,  
District Nalgonda.

RESPONDENTS/RESPONDENTS  
PROPOSED RESPONDENT

A F F I D A V I T

I, N. Maraiyah S/o Ramulu, aged about 53 years, working  
as Mail Overseer, East Sub-Division, SURYAPET, District Nalgonda,  
do hereby solemnly and sincerely affirm and state on oath as  
follows:

1. That I am the deponent herein and therefore well  
acquainted with the facts of the case.
2. I submit that I have filed O.A. No.1411/97 aggrieved  
against my reversion from the post of Mail Overseer to the post  
of Postman having allowed me to work for more than 5 years after  
due process of selection. The Ist Respondent issued reversion  
order reverting me to the post of Postman and promoting the  
proposed Respondent in my place to the detriment of my interests.  
The Proposed Respondent is sought to replace me affecting my  
interests very badly. Therefore it is just and proper that the  
proposed Respondent may be impleaded as Party Respondent as

contd.....

Kreni.

N. Maraiyah.

PARLESH

Returned

PAGE NO. 4

Impllead Petn.

IN THE ~~CENTRAL ADMINISTRATIVE~~  
TRIBUNAL: HYDERABAD BENCH:  
AT: HYDERABAD.

M.A. NO. OF 1997  
IN  
O.A. NO: 1410 OF 1997

① Counsel to sign  
the MA and copies  
② Affidavit to be  
attested.  
③ 1 copy of A to be  
filed.  
④ one cover &  
ack-card to be  
filed.

BETWEEN:

N. Maraiyah .. APPLICANT

AND

The Superintendent of Post  
Offices, Suryapet and others.  
RESPONDENTS/RESPONDENTS.

Recd  
27/10/97

14 day time.

Conphyd with

I undertake to file one  
copy of Additional Copy of A  
(if the MA is a loose) along  
with cover and acknowledges  
the MA may be numbered.



IMPLEAD PETITION:

PETITION FILED UNDER RULE 8(3)  
OF CAT (PROC.) RULES, 1987.

FILED FOR: APPLICANT:

FILED BY:

SANKA RAMA KRISHNA RAO,  
ADVOCATE, 1-B-549/C, 1Ind Floor  
CHIKKADAPALLY, HYDERABAD-20.  
COUNSEL FOR THE APPLICANT

contd.....

Recd & filed  
29/10/97

:PAGE NO. 3 :

necessary party as private Respondent No.3 in the above O.A. in the interest of justice and for proper adjudication.

Therefore it is just and proper that the Hon'ble Tribunal may be pleased to permit the applicant herein to implead the proposed Respondent as necessary party Respondent as Private Respondent (R-3), as proposed Respondent is promoted and transferred in place of the applicant herein to the detriment of the interests of the applicant, in the interest of justice, and be pleased to pass such other and further order or orders as the Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Sworn and signed on this  
27th day of October, 1997  
at Hyderabad.

BEFORE ME

N. M. RAJAH  
DEPONENT  
RESPONDENT

K. Veni  
ADVOCATE

1/2/2023  
T/ORIGINAL

MA 996/97 in OA 14/10/97

4-11-97

Notice. List it on

17-12-97.

To  
HSSP  
M(S)

✓  
HRRN  
M(A)

Notice in OA  
17-12-97

Cr  
6/11/98

Issued  
6/11/98

20.1.98

None for the applicant. So to  
w. S. S. S. for Smt. N. R. Deva Raj  
This MT is filed to implead the  
proposed respondent No. 3. Notice  
has been issued on 4-11-97. The  
reply is yet to be filed by  
official respondents. Though Counsel  
for the respondents requests for  
three weeks time to file reply,  
time is given up to 12-2-98 for  
filing reply. If the reply is not  
filed by that date, the MT will be  
decided on the basis of available  
records.

2. Notice has been issued to Re-  
spondent No. 3 but it is not served.  
Counsel for the applicant is at  
liberty to make a personal notice  
to R-3. List it on 16.2.98.

To  
HSSP  
M(S)

✓  
HRRN  
M(A)

Personal Notice  
to R3  
16.2.98  
Cr  
21.1.98

बैच केस/BENCH CASE

पोस्टल/POSTAL

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

M.A. NO. 996 OF 1997

IN

O.A. NO. 1410 OF 1997

Implud Petition

~~SINGLEDAY PETITION~~

Mr. S. Rama Krishna Rao  
COUNSEL FOR THE APPLICANT.

AND

Mr. N. R. Deva Raj

Sr. ADDL. STANDING COUNSEL FOR  
C.G. Rlys.

Original

MA 996/97 in o ~~A~~ (11/10/97)

17.2.98

None for the applicant.  
Sri N. R. Devraj for the official  
respondents. Notice has been  
issued to ~~the~~ proposed  
respondent but it is not yet  
served. If the applicant  
fails to serve notice on  
proposed respondent and  
produce acknowledgement  
in the Registry, the MA will  
be dismissed.

The official respondents have  
no objection in allowing  
this MA. List this MA for  
orders on 27.2.98.

✓  
HBS SP  
MLS

✓  
HARAN  
M(A)

27/2/98: Notice has been served on R-3 on 19/11/97.  
In spite of lapse of over 3 months the R-3 or his  
Counsel was present or filed any Objections for  
impelad petition.

In view of the above as the official  
respondents have no objection for allowing  
the MA, the MA is allowed. Registry  
to make necessary corrections in  
the O.A. and issue notice Admit

list on 14/4/98. The proceedings  
of Selection has to be proceeded  
on that date.

✓  
HBS SP  
MLS

✓  
HARAN  
M(A)

C.O. (10/12/98)

NOTICE OF MISCELLANEOUS APPLICATION

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD  
1st Floor, HACA Bhavan Dpp: Public Gardens, Hyderabad-  
500004.A.P.

MISCELLANEOUS APPLICATION NO. 996. OF ~~16-2-98~~ 1997.  
IN

ORIGINAL APPLICATION NO. 1410. OF 1997.

APPLICANT(S)

VS.

RESPONDENT(S)

N. Mariah.

TO

The Superintendent of Post Offices,  
Suryapet Division, Suryapet,  
Nalgonda Dist. & others.

Rxn

R-3:- G. Lekshminarasiah,  
Gcc. TBOB Postman,  
Tizumalagiri S.O.  
Suryapet Division,  
Nalgonda Dist.

Whereas the applicant above named has filed Miscellaneous Application (Copy enclosed) Under Rule 8 (3) of Central Administrative Tribunal (Procedure) Rules, 1987 in this Tribunal and whereas the Miscellaneous Application was ordered on .... 20-1-98. ....

Take notice that within .... 16-2-98. .... from the date of service of this notice, you may appear in person or through a duly authorised practitioner and file in three complete sets, reply to the application along with documents if any, in a paper book failing which the matter will be heard EX-PARTE.

That, you the aforesaid Respondent No. .... do send for our use in Central Administrative Tribunal Hyderabad Bench at Hyderabad all the singular the said records and other with all things touching the same as fully and perfectly as they have been made by you, before the

~~Sixteenth~~, is posted for hearing on day of ~~February~~, 1997 and the case ~~1997~~ ~~XXXX~~ at Hyderabad.

... 16-2-98. ....

BY ORDER OF THE TRIBUNAL,



Dated: 21-1-98.

For Registrar.

N.B:- A copy of this has been already sent to you on 12-1-97

BY REGD. POST ACK'DUE  
Notice of Miscellaneous Application

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD.  
1st Floor, HACA Bhavan, Opp; Public Garden, Hyderabad. 500004. A.P.

MISCELLANEOUS APPLICATION No. 199  
IN 996. 7.

ORIGINAL APPLICATION NO. 1410. 7.

APPLICANT (S) VS Respondent (S)

To. N. Mariah.

The Supdt. of Post Offices,  
Suryapet. & others.

1. The Superintendent of Post Offices, Suryapet Division,  
Suryapet, Dist. Nalgonda. -
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. G. Lakshminarayiah, Gcc, TBOO Postman, Tirumalgiri S.O.  
Suryapet Division, District Nalgonda.

Whereas the applicant above named has filed Miscellaneous Application (copy enclosed) Under Rule 8 (3) of Central Administrative Tribunal (Procedure) Rules, 1987 in this Tribunal and whereas the Miscellaneous Application was ordered on.....

Take notice that within..... 4-11-97. .... from the date of service of this notice, you may appear in person or through a duly authorised Legal practitioner and file in three complete sets, reply to the application along with documents if any, in a paper book form failing which the matter will be heard EX-PARTE.

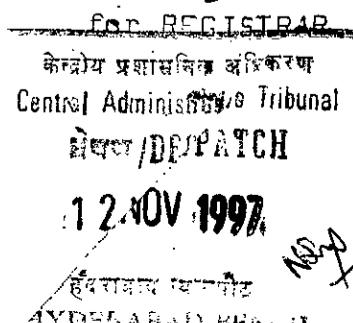
That, you the aforesaid Respondent No..... do send for our use in Central Administrative Tribunal, Hyderabad Bench at Hyderabad all the singular the said records and other with all things touching the same as fully and perfectly as they have been made by you, before the ..... day of ..... 199 and the case is posted for hearing on ..... 2nd December, 199 at Hyderabad.

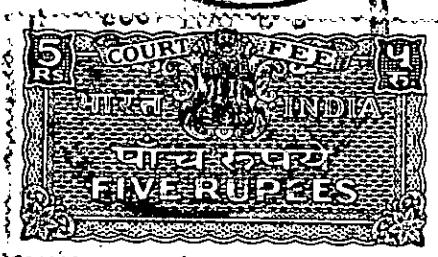
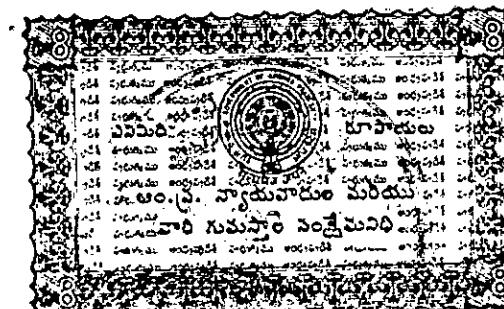
17-12-97.

// BY ORDER OF THE TRIBUNAL //

Date:

5-11-97.





IN THE COURT OF THE CENTRAL

ADMINISTRATIVE TRIBUNAL

AT HYDERABAD

O.A No. of 1997

BETWEEN :-

N. Maraiyah

PLAINTIFF

PETITIONER

APPELLANT

COMPLAINANT

AND

The Super. of Post

DEFENDANT

RESPONDENT

Officers and one another

ACCUSED

*Accepted*  
*P. J. Javed*

**VAKALAT**

*Accepted*  
*K. J. Javed*

ACCEPTED

Advocate for: Applicant

Filed

199

Address for Service

**SANKA RAMAKRISHNA RAO**

B.A.LL.B., P.G.D.C.R.S.,

ADVOCATE

1-1-10/2, Jainahar School Lane,  
Jawahar Nagar, RTC X Road, Hyderabad-500 020.  
PHONE : 638883

IN THE COURT OF THE CENTRAL ADMINISTRATIVE  
TRIBUNAL, HYDERABAD BRANCH  
AT HYDERABAD

O A No. 1610 of 1997.

BETWEEN :- N. Maraiyah

PLAINTIFF  
PETITIONER

APPELLANT  
COMPLAINANT

AND

DEFENDANT  
RESPONDENT  
ACCUSED

The Supt of post offices, Surveyor Dvn Surveyor  
Nalgonda and one another

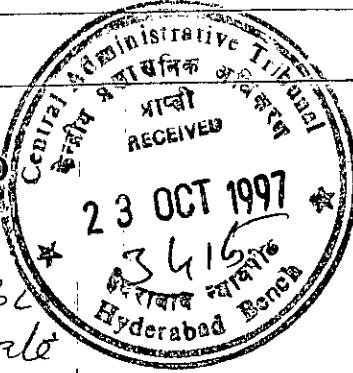
1/44 N. Maraiyah

do hereby appoint and retain

**SANKA RAMAKRISHNA RAO**  
B.A.LL.B., P.G.D.C.R.S.

ADVOCATE

*K. J. Prasad, B.A., B.C.L.*  
Advocate



Advocate/s to appear for me/us in the above suit/case and to conduct and Prosecute (or defend) the same and all Proceedings that may be taken in respect of any application for execution of any decree or order Passed therein. I/we empower my/our, Advocates to appear in all miscellaneous proceedings in the above suit or matter till all decrees or orders are fully satisfied or adjusted to compromise and to obtain the return of documents and draw any moneys that might be payable to me/us in the said suit or of matter (and I/w do further empower my/our Advocates to acceptance my/our behaif, service of notice of all or any appeals or petitions filed in any court of Appeal, reference of Revision with regard to said suit or matter before disposal of the in this Honourable Court.)

\* N. Maraiyah.

Certified that the executant who is well acquainted with English Read this Vekalatnama the contents of the Vekalatnama were read out and explained in Telugu/Urdu to executant or he/she/ they being unacquaintant with English/who appeared Perfectly to understand the same and signed or put his/her/their signature/s or/and marks and in my Presence.

Executed October day or 22 1997.

Advocate

(Y. A. R. A. G. A. 615)

Central Administrative Tribunal  
Hyderabad Bench, Hyderabad.

O.A.B.A No. 1410/ of 1957



**MEMO OF APPEARANCE**

**N.R. DEVARAJ**  
ADVOCATE  
Standing Counsel for Railways  
Senior Standing Counsel for Central Govt.

Counsel for Respondent

Address for Service :

Phone : 7610600

Plot No. 8, Lalithanagar  
Jamai Osmania,  
Hyderabad - 500 044.

Central Administrative Tribunal, Hyderabad Bench  
HYDERABAD.

O.A. / B.A. No.

1410

of 1997

BETWEEN

N. Maranah

Applicant (s)

Vs.  
The Superintendent of Post Offices  
& Ors.

Respondent (s)

MEMO OF APPEARANCE

To,



I N.R. Devaraj, Advocate, having been authorised .....

(here furnish the particulars of authority)

by the Central/State Government/Government Servant/ .....authority/corporation/society notified under Sec. 14 of the Administrative Tribunals Act, 1985. Hereby appear for applicant No. .... /Respondent No. .... and undertake to plead and act for them in all matters in the aforesaid case.

Place : Hyderabad.

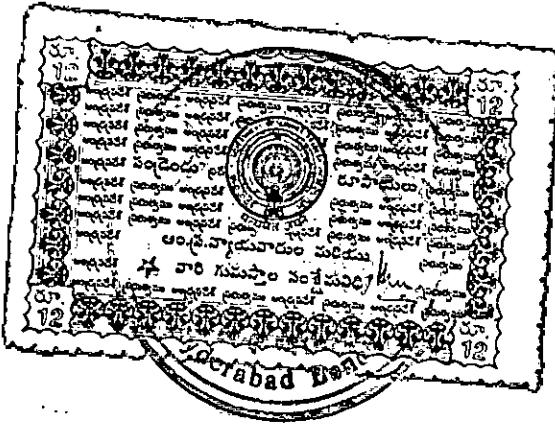
Date : 22.4.98

Signature & Designation of the  
Counsel

Address of the Counsel for Service

Plot No.8, Lalithanagar  
Jama'i Osmania  
Hyderabad - 500 044.

N.R. DEVARAJ  
Standing Counsel for Railways  
Senior Standing Counsel for Central Govt.



In the C A T

at Hyderabad

O.A. No. 1410 of 1997



Memo of Appearance

1346/99

Filed on. 6-4-99

B. NARASIMHA SHARMA  
Sr. Central Govt.  
Standing Counsel,  
Central Administrative  
Tribunal, Hyderabad.

Central Administrative Tribunal, Hyderabad Bench  
HYDERABAD

O.A.NO.

1410

OF 1997

BETWEEN

N. Maraiyah

Applicant(s)

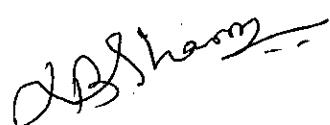
Vs.

The Supdt. of Post Office,  
& others

Respondent(s)

MEMO OF APPEARANCE

I.B.Narasimha Sharma, Advocate having been authorised by proceedings of Government of India in F.No. 28(5)/98-Judl. Dt.11-12-1998 notified under Sec. 14 of the Administrative Tribunals Act, 1985, hereby appear for Applicant No./Respondent No. 1 to 3 and undertake to plead and act for them in all matters in the aforesaid case.



Place: Hyderabad

Signature & Designation of the Counsel

Date : 6-4-99

B.NARASIMHA SHARMA  
Senior Standing Counsel for  
Central Government

Address of the Counsel for Service:  
512, Nilgiri,  
Aditya Enclave,  
Ameerpet,  
Hyderabad - 38.

FORM NO.9,  
(See Rule 23) BY R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD,  
1st Floor, HACA Bhavan, Opp: Public Library, Hyderabad, 500004, A.P.

ORIGINAL APPLICATION NO. 110 OF 199

Applicant(s)

Respondent(s)

By Advocate S. Ramakrishna Rao  
TO.

Supdt. of Post Offices, Suryapet SO.

Sri. S. R. Devaraj, Sr. CGSC.

R-1. The Superintendent of Post Offices, Suryapet Division, Suryapet, Warangal Dist.

R-2. The Director of Postal Services, Hyderabad Region, Hyderabad.

R-3. Sri. G. Lakshminarayanaiah, TBOP Postman, Tirumelagiri SO., Suryapet Division, Warangal District.

Whereas an application filed by the above named applicant under section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal practitioner within 30 days of receipt of the notice before this Tribunal, either in ~~person~~ or through a Legal practitioner/ presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal  
This the . . . . . day of . . . . . 199

Twentyseventh

February.

8.

//BY ORDER OF THE TRIBUNAL//

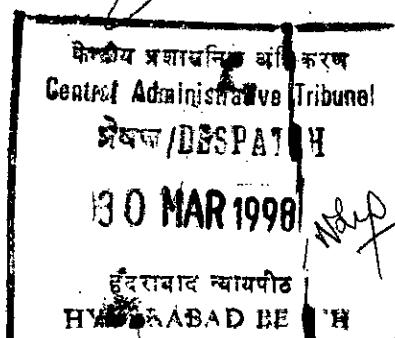
Date:

24.3.98.

24/3/98

9/

FOR REGISTRAR.



W.L.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL OF THE STATE OF HYDERABAD

M.A. NO. 936/97 In O.A. No. 1412/97

Between:

Dt. of Order: 27.2.98

M. Patel

...Applicant.

And

1. The Superintendent of Post Offices, Suryapet Division, Suryapet, Dist. Nalgonda.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. S. Lakshmin Reddy

...Respondents.

Counsel for the Applicant : Mr. S. Venkatesh

Counsel for the Respondents : Mr. H. J. Iyer

Decided:

The M. D. M. C. O. S. M. S. : No. 28 (A)

The M. D. M. C. O. S. M. S. : No. 29 (A)

THE TRIBUNAL ORDERED : 1. FEB. 1998.

Notice has been served on M.A. on 13.11.97. Despite of lapse of over 3 months the M.A. or his counsel was present or filed any objections for implied petition.

In view of the above as the official defendants have no objection in allowing the M.A. the M.A. is allowed. Registry to make necessary corrections in this O.A. and issue notice. Admit. List on 14.4.98. The proceedings of petition has to be produced on this date.

प्रमाणित प्रति  
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी/द्यू रजिस्ट्रार (नामिक)  
Court Officer/Dy. Registrar

न्यायालय अधिकारी/द्यू रजिस्ट्रार

Central Administrative Tribunal

SD/-x N N  
13/2/98 13/2/98

1. The Superintendent of Post Offices, Suryapet Division, Suryapet, Nalgonda Region, Hyderabad.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. S. Lakshmin Reddy, 1800 Postman, Tummalapet, Suryapet Division, Nalgonda District.
4. One copy to Mr. S. Venkatesh, Advocate, M.T., Hyderabad.
5. One copy to Mr. H. J. Iyer, S.P. CMC, C.R.T., Hyderabad.
6. One duplicate copy.

(मान्य) अधिकारी/द्यू रजिस्ट्रार  
Central Administrative Tribunal

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH, HYD. IN. NO.

R.A.NO.998/97 & R.A.NO.1410/97

Between:

Dt. of Order: 27.2.98

N. Nagalakshmi

...Applicant.

And

1. The Superintendent of Post Offices, Suryapet Division, Suryapet, Dist. Nalgonda.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. G. Lakshminarayanan

...Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. K. R. Devraj

Order:

THE HON'BLE SHRI R. RAO RAJAN & MEMBER (A)

THE HON'BLE SHRI B. S. K. PRAMESHWAR & MEMBER (B)

THE TRIBUNAL MADE THE FOLLOWING ORDERS:

Notice has been served on No-3 on 19.11.97. Inspite of lapse of over 3 months the No-3 or his counsel was present or filed any objections for implead petition.

In view of the above as the official Respondents have no objection in allowing the R.A, the R.A. is allowed. Registry to make necessary corrections in this O.O. and issue notice. Admit.

List on 14.4.98. The proceedings of selection has to be produced on this date.

प्रमाणित प्रति  
CERTIFIED TO BE TRUE COPY

SD/-X X  
DEPUTY REGISTRAR

न्यायालय विभागी/द्यू रजिस्ट्रार (न्यायिक)  
Court Officer/Dy. Registrar

To

केन्द्रीय प्रासादिक अधिकार

1. The Superintendent/Administrative Offices, Suryapet Division, Suryapet, Nalgonda (U.K.E.R.Y).
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. G. Lakshminarayanan, TBOC Postman, Tummalapet P. O., Suryapet Division, Nalgonda District.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, C.A.T., Hyderabad.
5. One copy to Mr. K. R. Devraj, Sr. C.G.S.C, C.A.T., Hyderabad.
6. One duplicate copy.

Yours

RECORDED  
RECORDED